HDB FINANCIAL SERVICES LIMITED

Regd. Office: Radhika, 2nd Floor, Law Garden Road, Navrangpura, Ahmedabad- 380 009

CIN: L65993GJ2007PLC051028 | www.hdbfs.com

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Unaudited Financial results for the quarter and half year ended September 30, 2026

(₹ in million)

	Particulars	Financial results					
		Quarter ended			Half Year ended		Year ended
		Sep 30, 2026	Jun 30, 2026	Sep 30, 2025	Sep 30, 2026	Sep 30, 2025	Mar 31, 2026
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	50,053	49,379	45,454	99,432	90,108	1,84,297
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items#)	10,437	10,551	7,822	20,988	15,148	33,863
3	Net Profit / (Loss) for the period before tax (after Exceptional and/or Extraordinary items#)	10,437	10,551	7,822	20,988	15,148	33,863
4	Net Profit / (Loss) for the period after tax (after Exceptional and/or Extraordinary items#)	7,802	7,852	5,814	15,654	11,493	25,438
5	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	8,082	7,985	6,280	16,066	11,131	25,472
6	Paid up Equity Share Capital	8,308	8,304	8,296	8,308	8,296	8,303
7	Other Equity i.e. Reserves (excluding revaluation reserve)	2,13,224	2,04,863	1,85,086	2,13,224	1,85,086	1,98,337
8	Securities Premium Account	58,745	58,477	57,967	58,745	57,967	58,445
9	Net worth *	2,11,210	2,03,324	1,84,081	2,11,210	1,84,081	1,97,210
10	Paid up Debt Capital / Outstanding Debt	10,44,415	10,21,336	9,22,302	10,44,415	9,22,302	9,92,301
11	Earnings Per Share (of Rs.10/- each) (for continuing and discontinued operations) (Not annualised for interim period)						
	1. Basic:	9.39	9.46	7.01	18.85	14.14	30.97
	2. Diluted:	9.37	9.43	6.98	18.81	14.08	30.88
12	Capital Redemption Reserve	-	-	-	-	-	-
13	Debenture Redemption Reserve	-	-	-	-	-	-
14	Debt Equity Ratio **	4.94	5.02	5.01	4.94	5.01	5.03
15	Debt Service Coverage Ratio	NA	NA	NA	NA	NA	NA
16	Interest Service Coverage Ratio	NA	NA	NA	NA	NA	NA
17	Outstanding Redeemable Preference Shares (No.)	Nil	Nil	Nil	Nil	Nil	Nil
18	Outstanding Redeemable Preference Shares (Value)	Nil	Nil	Nil	Nil	Nil	Nil
19	Current ratio	1.03	1.29	1.16	1.03	1.16	1.29
20	Long Term Debt to Working Capital	34.61	6.09	9.71	34.61	9.71	6.06
21	Bad debts to accounts receivable ratio	NA	NA	NA	NA	NA	NA
22	Current Liability ratio	45.94%	35.94%	39.10%	45.94%	39.10%	35.38%
23	Total Debts to Total Assets	79.86%	80.18%	80.36%	79.86%	80.36%	80.25%
24	Debtors Turnover	NA	NA	NA	NA	NA	NA
25	Inventory Turnover	NA	NA	NA	NA	NA	NA
26	Operating Margin	NA	NA	NA	NA	NA	NA
27	Net Profit Margin	15.59%	15.90%	12.79%	15.74%	12.75%	13.80%
	Sector Specific equivalent ratios						
28	Capital adequacy ratio	21.37%	21.29%	21.82%	21.37%	21.82%	21.40%
29	Gross Stage 3 ratio	2.43%	2.34%	2.81%	2.43%	2.81%	2.44%
30	Net Stage 3 ratio	1.09%	1.04%	1.27%	1.09%	1.27%	1.09%
31	Liquidity coverage ratio ^	164.22%	159.17%	173.93%	161.67%	161.64%	166.38%
32	Stage 3 provision coverage ratio	55.00%	55.73%	54.73%	55.00%	54.73%	55.53%

Exceptional and/or Extraordinary items adjusted in the Statement of Profit and Loss in accordance with Ind AS Rules

* Net worth is equal to paid up equity share capital plus other equity less deferred tax

** Debt equity ratio is (Debt securities + Borrowings + Subordinated liabilities) / Net worth

^ LCR is calculated basis the daily averages of the respective corresponding periods.

Notes:

The above is an extract of the detailed format of financial results for the quarter and half year ended September 30, 2026 filed with the BSE Limited and National Stock Exchange of India Limited under Regulation 33 and 52 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the quarter and half year ended financial results as on September 30, 2026 along with the disclosure referred in Regulation 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 are available on the websites of the BSE Limited, National Stock Exchange of India Limited and the Company on www.bseindia.com, www.nseindia.com and www. hdbfs.com respectively. The same can be accessed by scanning the QR code provided below.

By order of the Board
For **HDB Financial Services Limited**
Sd/-
Ramesh G.
Managing Director & CEO
DIN: 05291597

Date: October 14, 2026
Place: Mumbai

OFFICE OF THE RETURNING OFFICER
NATIONAL FEDERATION OF STATE COOPERATIVE BANKS Ltd.(NAFSCOB)

Collector & District Magistrate, Thane
J. K. Chambers, Fifth Floor, Plot No.76, Sector-17, Vashi, Navi Mumbai – 400 703, Maharashtra.

Programme for the Election of the Board of Directors of NAFSCOB

In the exercise of the powers conferred by the Section 38(3) and Section 45J(1) of the Multi State Co-operative Societies Act 2002 read with the Rule 19 of the Multi State Co-operative Societies Act 2002 of NAFSCOB & Election Schedule there. District Collector, Thane Districts returning Officer and Deputy Registrar Co- operative Societies, Thane appointed to conduct the Election of Board of Directors of National Federation of State Cooperative Banks Ltd. (NAFSCOB), J. K. Chambers, Fifth Floor, Plot No.76, Sector-17, Vashi, Navi Mumbai – 400 703, Maharashtra.
Office of the Returning Officer: District Collector Magistrate Thane, opp, Thane District Court Naka, Thane (West) Tal- Dist.- Thane 400 601. Office of the Assistant Returning Officer : Assistant Returning Officer, National Federation of State Cooperative Banks Ltd. (NAFSCOB), J. K. Chambers, Fifth Floor, Plot No.76, Sector-17, Vashi, Navi Mumbai – 400 703, Maharashtra.

1. Post for which Election being held-Board Members:-

Sr. No	Particular	No. of Seats
1.	General	21

2. Election Program for Board of Directors.

Sr. No	Particular	Date	Time	Place
1	Publication of Provisional List of Delegates, eligible to Vote on website and notice board	01.10.2026 (Thursday)	By Evening	Office of the Assistant Returning Officer, National Federation of State Cooperative Banks Ltd. (NAFSCOB), J. K. Chambers, Fifth Floor, Plot No.76, Sector-17, Vashi, Navi Mumbai – 400 703, Maharashtra.
2	Time window for Raising Objection to the Provisional List.	05.10.2026 to 09.10.2026 (Monday to Friday)	11.00 AM to 3.00 PM	Same as above
3	Scrutiny of objection received to the Provisional List (if any)	12th to 16th October 2026 to (Monday To Friday)	11.00 AM to 3.00 PM	Same as above
4	Publication of Final List of Members/delegates eligible to Vote on website & Notice board	16.10.2026 (Friday)	By Evening	Same as above
5	Issue and Filing of Nomination Form	21st to 28th October 2026 (Wednesday To Wednesday)	11.00 AM to 3.00 PM	Same as above
6	Display of Nominations on website and notice board received by the Returning Officer	28-10-2026 (Wednesday)	By Evening	Same as above
7	Scrutiny of Received Nomination Forms	29.10.2026 (Thursday)	11.00 AM to till the completion of scrutiny	Office of the Returning Officer, District Collector/Magistrate, Thane, Court Naka, Thane (West), Thane -400 601
8	Publication of List of Valid Nominations.	29.10.2026 (Thursday)	Immediately after scrutiny	ARO, NAFSCOB, Vashi
9	Withdrawal of Nominations.	30.10.2026 (Friday)	11.00 AM to 3.00 PM	Same as above
10	Publication of Final List of Contesting Candidates.	30.10.2026 (Friday)	By Evening	Same as above
11	Date of polling if necessary	05.11.2026 (Thursday)	8.00 AM to 04.00 PM and all those who have entered polling station at 04 PM or before will be allowed to cast vote.	Place will be declared later
12	Counting of Votes	05.11.2026 (Thursday)	Immediately after poling	Place will be declared later
13	Submission of Form 19M with recommendation for seeking approval of CEA before declaration of result of BOD/Governing Council	06.11.2026 (Friday/Thursday)	–	------
14	Declaration of Result of Board of Directors/Governing Council	On of before 13.11.2026 (Friday)		
15	**Election Program of Office Bearer.**			
(1)	Announcement of Election Schedule	16.11.2026 (Monday)	------	
	I. Time window for filling nomination	09.30 AM to 11.30 AM	After declaration of Result of Board Members Election.	ARO, NAFSCOB, Vashi
	II. Scrutiny of nomination papers	12.30 PM to 02.00 PM		
	III. Time and date for withdrawal	02.00 PM to 04.00 PM		
	IV. Display of list of the contesting candidate and schedule of election	By Evening		
(2)	Meeting of Newly Constituted Board voting by Secret Ballot & Publication of List for valid Nominations, Polling (if required) – Booth to be setup	17.11.2026 (Tuesday)	11.00 AM Onwards	Office of the Returning Officer, District Collector/Magistrate, Thane -400 601
(3)	Declaration of Result of Election of Office Bearers	On or before 21.11.2026 (Saturday)	–	------

Notes:-

1. A copy of Voters List will be supplied by the NAFSCOB to any Regular Member on payment fees of Rs. 4,000/-+GST 18% as decided by the Bank.
2. Nomination form may be presented in person by the candidate himself or by any person authorized by him in this behalf as per Election Programme.
3. A regular Member who gets disqualified, under any of the provision specified in section 43 & 44 of the Multi State Co -operative Societies Act 2002 & or Bye-Laws of the NAFSCOB, shall not be eligible for being nominated for a seat on the Board.
4. The candidate filling the Nomination must comply prerequisites as per provision of Bye-Laws of the NAFSCOB.
5. Withdrawal of Nomination (if any) shall be made by a Notice in writing by candidate himself and submitted in person by the candidate or by person authorized by him in this behalf as per Election Programme. A Notice of withdrawal of Nomination once given shall be irrevocable.

Place : Thane
Date:- 30.09.2026

Sd/-
Assistant Returning Officer
Deputy Registrar,
Co-operative Societies, Thane.

SEAL

Sd/-
Returning Officer & District Collector,
Thane.

GLOBAL PET INDUSTRIES LIMITED

Corporate Identity Number (CIN): L29253MH2013PLC246402
Registered Office: Unit No. 108 & 109, Karishma Industrial Estate, Village Waliv, Dhumal Nagar,Vasai (East), Palghar– 401208, Maharashtra • **Tel. No.:** +91-70660 49266 • **Email ID:** cs@globalpetind.com • **Website:** www.globalpetind.com
Contact Person: Ms. Bhavna Jamnashankar Joshi-Company Secretary & Compliance Officer

POST-BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF GLOBAL PET INDUSTRIES LIMITED ("COMPANY"/ "GPIL") FOR THE BUYBACK OF EQUITY SHARES THROUGH THE TENDER OFFER ROUTE UNDER THE SECURITIES AND EXCHANGE BOARD OF INDIA (BUY-BACK OF SECURITIES) REGULATIONS, 2018, AS AMENDED

This post-Buyback public announcement ("**Post-Buyback Public Announcement**") is being made pursuant to Regulation 24(vi) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018 including any statutory modifications or re-enactments thereof ("**Buyback Regulations**").

This Post-Buyback Public Announcement should be read in conjunction with the Public Announcement dated Monday, September 21, 2026, published on Tuesday, September 22, 2026 ("**Public Announcement**") and the Letter of Offer dated September 28, 2026 ("**Letter of Offer**") issued in connection with the Buyback.

Unless specifically defined herein, capitalised terms and abbreviations used herein shall have the same meaning as ascribed to them in the Public Announcement and Letter of Offer.

1. THE BUYBACK

1.1. Global Pet Industries Limited had announced the offer to Buyback up to 8,47,500 (Eight Lakh Forty Seven Thousand Five Hundred) fully paid-up Equity Shares of face value of ₹10/- (Rupees Ten Only) each of the Company ("**Equity Shares**"), representing 7.19% of the total number of Equity Shares in the paid-up Equity Share capital of the Company, from all Eligible shareholders (Equity Shareholders as on Friday, September 25, 2026 ("**Record Date**")) on a proportionate basis, through the '**Tender Offer**' route through Stock Exchange Mechanism, at a price of ₹160/- (Rupees One Hundred Sixty only) per Equity Share ("**Buyback Price**"), payable in cash, for an aggregate maximum amount of ₹13,56,00,000 (Rupees Thirteen Crore Fifty Six Lakh only) ("**Buyback Offer Size**") excluding the Transaction Costs, representing 24.55% of the aggregate of the total paid up equity share capital and free reserves of the Company based on the audited financial statements of the Company as on March 31, 2026 (being the latest audited financial statements available at the Board Meeting recommending the proposal of the Buyback), which is within the statutory limit of 25.00% under the Companies Act, 2013 (the "**Act**") and Regulation 4(i) of the SEBI Buyback Regulations.

1.2. The Company had adopted the Tender Offer process for the purpose of Buyback. The Buyback was implemented by the Company using the "**Mechanism for Acquisition of Shares through Stock Exchange**" as specified by SEBI in its circular bearing reference number CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 and circular bearing reference number CFD/DCR2/CIR/P/2016/131 dated December 9, 2016, circular bearing reference number SEBI/HO/CFD/DCRIII/CIR/P/2021/615 dated August 13, 2021, circular bearing reference number SEBI/HO/CFD/PoD-2/P/CIR/2023/35 dated March 8, 2023 and such other circulars as may be applicable, including any further amendments thereof ("**SEBI Circulars**"). For the purposes of the Buyback, National Stock Exchange of India Limited ("**NSE**") was the designated Stock Exchange.

1.3. The Buyback was opened on Thursday, October 01, 2026, and Closed on Thursday, October 08, 2026.

2. DETAILS OF THE BUYBACK

2.1 8,40,000 (Eight Lakh Forty Thousand) Equity Shares were bought back pursuant to the Buyback, at a price of ₹160/- (Rupees One Hundred Sixty Only) per Equity Share.

2.2 The total amount utilized in the Buyback was ₹13,44,00,000 (Rupees Thirteen Crore Forty Four Lakh only), excluding Transaction Costs.

2.3 The Registrar to the Buyback i.e., Bigshare Services Private Limited ("**Registrar**"), considered a total of **14** valid bids for **8,40,000** Equity Shares in response to the Buyback, which is 0.99 times of the maximum number of Equity Shares proposed to be bought back. The details of the valid bids considered by the Registrar are as follows:

Category	Number of Equity Shares Reserved for Buyback	Total Number of Bids received in this Category	Total Equity Shares bid for in this Category	Total valid Bids received in this Category	Total valid Equity Shares received in this Category**	No of times (total valid equity shares received to the total no. of Equity Shares proposed to be bought back)
	(A)		(B)		(C)	(C/A)
Small Shareholders	1,27,125	0	0	0	0	0
General	7,20,375	14	8,40,000	14	8,40,000	1.16
Not in Master File*	-	-	-	-	-	-
Total	**8,47,500**	**14**	**8,40,000**	**14**	**8,40,000**	**0.99**

2.4 The acceptance of Equity Shares under each of the categories is as under:

Small Shareholders Category:

Total Equity Shares Reserved for this Category	Total Number of valid Equity Shares received under this Category	Total Equity Shares as per Entitlement	Total Equity Shares accepted as per Entitlement	Total Additional Equity Shares bid for	Total Equity Shares accepted as against the Additional Equity Shares bid for	Total Equity Shares accepted (D=B+C)
(A)			(B)		(C)	(D=B+C)
1,27,125	Nil	Not Applicable	Not Applicable	Nil	Nil	Nil

General Category:

Total Equity Shares Reserved for this Category	Unsubscribed Portion from Reserved Category Added to General Category (Spill Over)	Total Number of valid Equity Shares received under this Category	Total Equity Shares as per Entitlement	Total Equity Shares accepted as per Entitlement	Total Additional Equity Shares bid for	Total Equity Shares accepted as against the Additional Equity Shares bid for	Total Equity Shares accepted
(A)				(B)		(C)	(D=B+C)
7,20,375	1,27,125	8,40,000	1,63,382	1,63,382	6,76,618	6,76,618	8,40,000

2.5 All valid bids were considered for the purpose of acceptance in accordance with the SEBI Buyback Regulations and the terms set out in the Letter of Offer. The communication of acceptance / rejection was dispatched by the Registrar, via email, to the relevant Eligible Shareholders (who have their email IDs registered with the Company or the Depositories) on Wednesday, October 14, 2026. In case where email IDs were not registered with the Company or the Depositories, physical letters of acceptance / rejection is being dispatched to the Eligible Shareholders by the Registrar and the same is being completed on or before Friday, October 16, 2026.

2.6 The settlement of all valid bids was completed by the NSE Clearing Limited (*formerly known as National Securities Clearing Corporation Limited*) ("**Clearing Corporation**") on Wednesday, October 14, 2026. The Clearing Corporation has made direct funds pay-out to Eligible Shareholders whose Equity Shares have been accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/relevant bank(s), due to any reason, then the amount payable to the Eligible Shareholders were/will be transferred to the Shareholder Broker for onward transfer to such Eligible Shareholders.

2.7 Demat Equity Shares accepted under the Buyback were transferred to the Company's demat account on Wednesday, October 14, 2026. There are no unaccepted demat Equity Shares that have been returned. There are no Physical Shares.

2.8 The extinguishment of 8,40,000 (Eight Lakh Forty Thousand) Equity Shares accepted under the Buyback is currently under process and shall be completed in accordance with the SEBI Buyback Regulations on or before Tuesday, October 27, 2026.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

3.1 The capital structure of the Company before and after the completion of the Buyback is set forth below:

(₹ in Lakhs)

Particulars	Pre-Buyback	Post Buyback
Authorised Share Capital:	-	-
1,30,00,000 equity shares of ₹10 each	1,300.00	1,300.00
Total	**1,300.00**	**1,300.00**
Issued, Subscribed and Paid-Up Capital:	-	-
1,17,87,408 equity shares of ₹10 each	1,178.74	-
1,09,47,408 equity shares of ₹10 each*	-	1,094.74
Total Paid-Up Capital	**1,178.74**	**1,094.74**

** Subject to extinguishment of 8,40,000 Equity Shares accepted in the Buyback.*

3.2 Details of Eligible Shareholders from whom Equity Shares exceeding 1% (one per cent) of the total Equity Shares bought back and have been accepted under the Buyback are as under:

Sr. No.	Name of the Eligible Shareholder	No. of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of the total Equity Shares bought back	Equity Shares accepted as a % of the total Post Buyback Equity Share Capital of the Company#
1	Samkit Naresh Shah	2,70,000	32.14	2.47
2	Bindiya N Shah	2,64,750	31.52	2.42
3	Naresh Kantilal Shah	2,64,750	31.52	2.42
4	Niveza Small Cap Fund	15,000	1.79	0.14

#Subject to extinguishment of 8,40,000 Equity Shares

3.3 The shareholding pattern of the Company before the Buyback (as on the Record Date, i.e., Friday, September 25, 2026) and after the Buyback is provided below:

Particulars	Pre-Buy-Back		Post-Buy-Back	
	No. of Equity Shares	% to the existing Equity Share Capital	No. of Equity Shares	% to the existing Equity Share Capital
Promoter and Promoter Group	70,87,392	60.13	70,87,392	64.74
FII/ FPI/ NRIs/Foreign Nationals and OCB	9,84,500	8.35	38,60,016*	35.26*
Indian Financial Institutions/ Banks/ Mutual Funds/AIF	6,00,750	5.10		
Indian Public, Corporates and Others	31,14,766	26.42		
Total	**1,17,87,408**	**100.00**	**1,09,47,408**	**100.00**

** Subject to extinguishment of 8,40,000 Equity Shares accepted in the Buyback.*

4. MANAGER TO THE BUYBACK

Mark Corporate Advisors Private Limited
CIN: U67190MH2008PTC181996
Address: 404/1, L4, The Summit, Sant Janabai Road (Service Lane), Off Western Express Highway, Vile Parle (East), Mumbai-400 057.
Contact Person: Mr. Niraj Kothari
Telephone No.: +91 22 2612 3208
Email ID: buyback@markcorporateadvisors.com
Investor Grievance Email ID: investorgrievance@markcorporateadvisors.com
SEBI Regn. No.: INM000012128
Website: www.markcorporateadvisors.com

5. DIRECTORS' RESPONSIBILITY

In terms of Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors accepts responsibility for all the information contained in this Post-Buyback Public Announcement and confirms that it contains true, factual and material information and does not contain any misleading information.

For and on behalf of the Board of Directors of Global Pet Industries Limited

Sd/-	**Sd/-**	**Sd/-**
Bipin Nanubhai Panchal	**Harmi Bipin Panchal**	**Bhavna Jamnashankar Joshi**
Managing Director	Whole time Director and Chief Financial Officer	Company Secretary and Compliance Officer
DIN: 00120996	**DIN:** 09852052	**Membership No:** A76844

Date: October 15, 2026
Place: Vasai, Palghar